

GOVERNMENT OF INDIA
MINISTRY OF WOMEN & CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO: 2544
TO BE ANSWERED ON 22.03.2023

PAYMENTS TO ANGANWADI WORKERS

2544. MS. SUSHMITA DEV:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a. whether Government plans to introduce guidelines to fix a wage range and working hours for Anganwadi workers;
- b. if not, the reasons therefor;
- c. whether Government plans to introduce rules mandating payment of gratuity to Anganwadi workers pursuant to the directions of the Supreme Court;
- d. if not, the reasons therefor; and
- e. by when Government plans to introduce the same?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (b) Anganwadi Services consider AWWs/AWHs as honorary workers from the local community who come forward to render their services on a part time basis in the area of child care and development. Being honorary workers they are paid monthly honorarium as decided by the Government from time to time, hence they are not covered under Minimum Wages Act. Further, as per Scheme Guidelines, working hours for Anganwadi Workers (AWWs)/AWHs are six hours.

(c) to (e) As regards payment to AWWs/AWHs, the Central Government is liable only for part payment of the honorarium and not the gratuity as AWWs/AWHs are recruited by the State Governments and their service conditions as Honorary Workers are decided by the concerned State Govt/UT Administration.
